

12 hrs.

MR. SPEAKER; Now, Papers to be Laid on the Table.

SOME HON. MEMBERS—rose

MR. SPEAKER: Do not record.
(Interruptions)**

12.48 hrs.

PAPERS LAID ON THE TABLE

CORRIGENDUM TO CERTIFIED ACCOUNTS OF KHADI AND VILLAGE INDUSTRIES COMMISSION FOR 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): I beg to lay on the Table a 'corrigendum' (Hindi and English versions) to the Certified Accounts † of the Khadi and Village Industries Commission for the year 1975-76 and the Audit Report thereon. [Placed in Library. See No. LT-2897/78].

NOTIFICATION UNDER NATIONAL HIGHWAYS ACT, 1956 AND CORRIGENDA TO AUDIT REPORT OF D.T.C. FOR 1974-75

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): I beg to lay on the Table:—

(1) A copy of Notification No. S.O. 3114 (Hindi and English versions) published in Gazette of India dated the 28th October, 1978 declaring the highway starting from its junction at Chiloda on the National Highway No 8 in Gujarat, connecting Gandhinagar and terminating at Sarkhej on the National Highway No. '—A a national highway, under section 10 of the National Highways

Act, 1956. [Placed in Library. See No. LT-2898/78].

(2) A 'corrigenda' (Hindi and English versions) to the Audit Report of Delhi Transport Corporation for the year 1974-75 [Placed in Library. See No. LT-2899/78].

Arms (Amdt.) Rules, 1978, U.P.S.C. (Members) Amdt. Regulations, 1978, 27th Report of UPSC with Govts' Memo thereon and statement for delay, B.S.F. (Deductions from pay & Allowances) Amdt. Rules, 1978, and Notifications under All India Services Act, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table:

(1) A copy of the Arms (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R 1250 in Gazette of India dated the 21st October, 1978, under sub-section (3) of section 44 of the Arms Act, 1959. [Placed in Library. See No. LT-2900/78].

(2) A copy of the Union Public Service Commission (Members) Amendment Regulations, 1978 (Hindi and English versions) published in Notification No. 1324 in Gazette of India dated the 11th November 1978, issued under article 318 of the Constitution. [Placed in Library. See No 2901/78]

(3) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:—

(i) Twenty-seventh Report of the Union Public Service Commission for the period 1st April, 1976 to 31st March 1977.

**Not recorded.

†The Accounts and the Audit Report were laid on the Table of Lok Sabha on the 5th April, 1978.

@The Accounts and the Audit Report were laid on the Table of Lok Sabha on the 30th August, 1978.

(ii) Memorandum explaining the reasons for non-acceptance by Government of Commissions' advice in certain cases referred to in the above Report. (Placed in Library. See No. LT-2902/78).

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (3) above [Placed in Library. See No. LT-2903/78].

(5) A copy of the Border Security Force (Deductions from Pay and Allowances) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 3190 in Gazette of India dated the 11th November, 1978, under subsection (3) of section 141 of the Border Security Force Act, 1968. [Placed in Library. See No. LT-2904/78].

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1978, published in Notifications No. G.S.R. 1125 in Gazette of India dated the 16th September, 1978.

(ii) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1978, published in Notification No. G.S.R. 1126 in Gazette of India dated the 16th September, 1978.

(iii) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1978, published in Notification No. G.S.R. 1127 in Gazette of India dated the 16th September, 1978.

(iv) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1978, published in Notification No. G.S.R. 1236 in Gazette of India dated the 14th October, 1978.

(v) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1978, published in Notification No. G.S.R. 1237 in Gazette of India dated the 14th October, 1978.

(vi) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1978, published in Notification No. G.S.R. 1251 in Gazette of India dated the 21st October, 1978.

(vii) The Indian Administrative Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 1978, published in Notification No. G.S.R. 1277 in Gazette of India dated the 28th October, 1978.

(viii) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1978 published in Notification No. G.S.R. 1278 in Gazette of India dated the 28th October, 1978.

(ix) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1978 published in Notification No. G.S.R. 2279 in Gazette of India dated the 28th October, 1978.

(x) The Indian Administrative Service (Fixation of Cadre Strength) Eighteenth Amendment Regulations, No. 1978, published in notification No. G.S.R. 1280 in Gazette of India dated the 28th October, 1978.

(xi) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1978 published in Notification No. G.S.R. 1281 in Gazette of India dated the 28th October, 1978.

(xii) The Indian Administrative Service (Fixation of Cadre Strength) Nineteenth Amendment Regulations, 1978, published in Notification No. G.S.R. 1285 in Gazette of India dated the 11th November, 1978.

(xlii) The Indian Administrative Service (Pay) Twelfth Amendment Rules, 1978 published in Notification No. G.S.R. 1326 in Gazette of India dated the 11th November, 1978.

(Placed in Library. See No. LT—2905/78)

STATEMENT SHOWING RESULT OF MARKET LOANS ISSUED BY GOVT. OF INDIA IN OCTOBER AND NOVEMBER, 1978

SHRI S. D. PATIL: Sir, on behalf of Shri Zulfikarullah. I beg to lay on the Table a statement (Hindi and English versions) indicating the result of the market loans issued by the Government of India in October and November, 1978. (Placed in Library. See No. LT—2906/78)

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (Authorised Translations) Bill 1978, which has been passed by the Rajya Sabha at its sitting held on the 27th November, 1978."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th November, 1978, agreed without any amendment to the Prize Chits and Money Circulation Scheme (Banning) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 20th November, 1978."

CONSTITUTION (AUTHORISED TRANSLATIONS) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Constitution (Authorised Translations) Bill, 1978 as passed by Rajya Sabha.

RE. PERSONAL EXPLANATION BY MEMBER

(Interruptions)

MR. SPEAKER: I will give you time but not now. Do not record.

(Interruptions)

MR. SPEAKER: Order, order. I have informed Mr. Paswan that if he wants to make a statement, he has to follow the rules. He has to give me a written statement under the rules. I said: If and when you give a written statement, I will give you an opportunity to make a statement.

(Interruptions)**

MR. SPEAKER: Don't record anything.

Now, Calling Attention. Shri Janardhana Poofary.

SHRI SHYAMNANDAN MISHRA (Begusarai): I want to raise a point of order.

MR. SPEAKER: I will give you time.

SHRI SHYAMNANDAN MISHRA: This is regarding the observation that you made just now. This is regarding the situation in Bihar in which the hon. Member.....

MR. SPEAKER: I have said, under the rules, he must give a statement to the Speaker.

SHRI SHYAMNANDAN MISHRA: The submission that has been made is that you had allowed a Member of this House to make a statement after the incident,—soon after the incident.